

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.237  
CP/15(AHM)2024

**Proceedings under Section 213 of Co. Act, 2013**

**IN THE MATTER OF:**

Amit N Kapadia

.....Applicant

Vs

UNITED PETROFER LIMITED & Ors.

.....Respondent

**Order delivered on: 27/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Dhiren Dave, Advocate

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

Part submissions have been advanced by the Counsel for the applicant on the aspect of the maintainability of the present application.

Learned Counsel for the applicant has filed an additional affidavit vide inward diary No. D—3591. The same is taken on record.

Re-list on 22.08.2028 for completion of the arguments.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**